

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LOG 9 MATERIALS SCIENTIFIC PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Log 9 Materials Scientific Private Limited
2.	Date of incorporation of corporate debtor	21/04/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29253KA2015PTC126433
5.	Address of the registered office and principal office (if any) of corporate debtor	#9, Bellary Road, Off Jakkur Main Road, Next to AB Nuvo Ltd, Jakkur Layout, Bangalore, Karnataka, India – 560 092
6.	Insolvency commencement date in respect of corporate debtor	15-09-2025 (Order Received on 22-09-2025)
7.	Estimated date of closure of insolvency resolution process	14-03-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Neeraja Kartik IBBI/IPA-001/IP-P01445/2018-2019/12137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	neerajakartikip@gmail.com 202, Padmasani Apartment, Plot no 58/2 Shivaji Nagar, Nagpur - 440010
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.log9materials@gmail.com 202, Padmasani Apartment, Plot no 58/2 Shivaji Nagar, Nagpur - 440010
11.	Last date for submission of claims	07-10-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for relevant forms: https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Log 9 Materials Scientific Private Limited** on **15-09-2025**. (Order Received on 22-09-2025)

The creditors of Log 9 Mobility Private Limited are hereby called upon to submit their claims with proof on or before **07-10-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA Neeraja Kartik
Date and Place: : 26-09-2025, Nagpur

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of IKF Home Finance Limited (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice.

Table with 5 columns: Sr. No., Name & Address of the Borrower/s & Co-Borrower/s, Loan Amt., Dt. of Demand Notice & O/s. Amt., Description of the Property / Secured Asset. Contains 10 rows of borrower details and property descriptions.

Table with 2 columns: RELEVANT PARTICULARS, Details. Contains 14 rows of details regarding the corporate debtor and insolvency process.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Log 9 Materials Scientific Private Limited on 15-09-2025.

FEDBANK FEDBANK FINANCIAL SERVICES LTD. POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 on this the September 19th of the year 2025.

Schedule I Description Of The Mortgaged Property: All that piece and parcel of the Residential House Property bearing unique/PID No. 152900401500600288 property No. 147/3/B as per the Grama Panchayat records situated at Kavanapura village, Kailanaha Grama Panchayath, Ramanagara Taluk and District, constructed on the site measuring East to West 23.7744 Mtrs and North to South 11.43 Mtrs., with total site area of 271.74 Sq. Mtrs and constructed area of 271.74 Sq. Mtrs comin under the limit of the Kailanaha Grama Panchayath, Ramanagara Taluk and Dist., BOUNDARY OF THE AFORESAID PROPERTY: East by : Property of Chikkathammiah West By : Road North By : Property of Savithrama South By : Property of Arasegowda

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").



PARIJAT INDUSTRIES (INDIA) LIMITED

Our Company was originally incorporated under the name, "Triumph Pesticides (Bombay) Private Limited", as a private limited company, under the Companies Act, 1956, pursuant to a certificate of incorporation issued by the Registrar of Companies, Punjab, Himachal Pradesh and Chandigarh at Jalandhar, India on May 17, 1995.

Corporate Identity Number: U24219DL1995PLC161189; Registered Office: M-77, M-Block Market, 1st and 2nd Floor, Greater Kailash - II, New Delhi 110048 Delhi, India

PROMOTERS OF OUR COMPANY: KESHAV ANAND, SHARAT ANAND, VIKRAM ANAND, UDAY RAJ ANAND AND SHIVRAJ ANAND

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF PARIJAT INDUSTRIES (INDIA) LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER") COMPRISING A FRESH ISSUE OF [●] EQUITY SHARES AGGREGATING UP TO ₹ 1,600.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF 20,370,680 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE"), COMPRISING AN OFFER FOR SALE OF 1,200,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY KESHAV ANAND, 1,200,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY SHARAT ANAND, 554,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY VIKRAM ANAND (COLLECTIVELY, "PROMOTER SELLING SHAREHOLDERS"), 1,800 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY HARSHI ANAND, 323,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY SANYA ANAND AND 323,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY VIRAJ ANAND (COLLECTIVELY, "PROMOTER GROUP SELLING SHAREHOLDERS"), 2,168,880 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY ABHAY KUMAR GUPTA ("OTHER SELLING SHAREHOLDER"), 14,600,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY INDIA AGR BUSINESS FUND II LIMITED, ("INVESTOR SELLING SHAREHOLDER"), (COLLECTIVELY, "SELLING SHAREHOLDERS") AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, ("OFFERED SHARES").

OUR COMPANY IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF SPECIFIED SECURITIES, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AGGREGATING UP TO ₹ 320.00 MILLION PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE REGISTRAR OF COMPANIES, DELHI AND HARYANA AT NEW DELHI ("ROC"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE OFFER INCLUDES A RESERVATION OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND, THE EMPLOYEE DISCOUNT (IF ANY) AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI BEING THE REGIONAL LANGUAGE OF NEW DELHI WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO STOCK EXCHANGES FOR THE PURPOSES OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by an intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to QIBs ("QIB Portion"), provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors and such allocation will be on a discretionary basis by our Company in consultation with the BRLMs, in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"). At which at least one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Portion"). In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to NIIIs ("Non-Institutional Category") of which one-third of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 200,000 and up to ₹ 1,000,000 and two-thirds of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹ 1,000,000 and under-subscription in either of these two sub-categories of Non-Institutional Category may be allocated to Bidders in the other sub-category of Non-Institutional Category in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Net Offer shall be available for allocation to RIIs ("Retail Category"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or the Sponsor Bank(s), as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" beginning on page 520 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offer of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 25, 2025 with SEBI and the Stock Exchanges on September 25, 2025.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with Securities and Exchange Board of India ("SEBI") shall be made available to the public for comments, if any, for period of at least 21 days, from the date of publication of this public announcement by hosting on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com where the Equity Shares are proposed to be listed, the websites of the BRLMs, i.e. SBI Capital Markets Limited at www.sbicaps.com and Ambit Private Limited at www.ambit.co and the website of our Company at www.parijatagrochemicals.com. Our Company hereby invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The members of public are requested to send a copy of their comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/or our Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company at their respective addresses mentioned herein below in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 39 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("Red Herring Prospectus") has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on the main board of the Stock Exchanges. For details of the main objects of the Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 284 of the DRHP. The liability of the members of the Company is limited. For details of the share capital, capital structure of the Company and the names of the signatories to the memorandum of association and the number of shares subscribed by them see "Capital Structure" on page 105 of the DRHP.

SBICAPS Complete Investment Banking Solutions, AMBIT Acumen at work, KFINTECH EXPERIENCE TRANSFORMATION. Includes contact information for SBI Capital Markets Limited, Ambit Private Limited, and Kfin Technologies Limited. Also lists the Company Secretary and Compliance Officer: Anil Kumar Sachdeva, PARIJAT INDUSTRIES (INDIA) LIMITED.

PARIJAT INDUSTRIES (INDIA) LIMITED. PUBLIC ANNOUNCEMENT. Includes detailed information about the company, its history, and the initial public offering. It covers the offer details, price band, subscription process, and contact information for the company and its intermediaries.

